

MINUTES OF THE MEETING No. 05/09 HELD ON 30.4.2008
UNDER THE CHAIRMANSHIP OF Shri S.K.Prasad Addl. DGFT.

- **The 05/09 meeting of Advance Licensing Committee was held on 30.4.2008 under the Chairmanship of Shri S.K.Prasad Addl. DGFT.**

- The Committee first considered minutes of the NC meeting No. 04/09 for confirmation and confirmed and adopted the same without any change.

Case No. A-30 NC No. 05/09 Dated 30.4.08	M/s. Borosil Glassworks Ltd. F.N. 01/83/50/ 1376/ AM08/DES-IV RLA F.No. 03/94/40/ 50/AM08 Lic. NO. 0310446848 dt. 4.12.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. IPP forwarded vide their U.O. No. Nil dated 30.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Borosilicate Glass	172000 kg.	1. Borax Pentahydrate 2. Boric Acid	29050 kg. 13072 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-31 NC No. 05/09 Dated 30.4.08	M/s. Amtex Dye Chem Industries. F.No.01/83/50/1697/AM08/DES-IV RLA No. 08/24/040/208/AM08 Adv. Lic. No. 0810068874 Dt. 7.12.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.5.2008.

Case No A-33 NC No. 05/09 Dated 30.4.08	M/s. Bayer Cropscience Ltd. F.No.01/83/162/ 1007/AM08/DES-IV RLA No. 03/94/40/856/AM08 Lic.No. 0310450849 Dt. 20.11.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.5.2008.

Case No A-33 NC No. 05/09 Dated 30.4.08	M/s. Britacel Silicons Limited F.No.01/83/50//AM07/DES-IV RLA No. 03/94/40/1278/AM07 Lic.No. 0310424238 Dt.23.3.2007.
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 28.5.08.

Case No A-34 NC No.05/09 Dated 30.4.08	M/s. Sriram Compounds F.No.01/83/50/343/AM08/DES-IV RLA No. 5/24/40/113/AM08 Lic. No. 0510203713 Dt. 16.5.2007.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. Nil dated 30.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Surface Coating (Solid Resin content $50 \pm 2\%$)	75000 kg.	1. Alkyd Resin (Short Oil, Solid Resin content 59-61%)	49650 kg.
		2. Phenolic Resin (content 35-55%)	15750 kg.
		3. Solvents, namely, Naptha 150/Solvent C-9/Butyl Cellosolve	5475 kg.
		4. Waxes (PE & PTFE Type)	7875 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-35 NC No.05/09 Dated 30.4.08	M/s. Sriram Compounds F.No.01/83/50/511/AM08/DES-IV RLA No. 5/24/40/193/AM08 Lic. No. 05102044786 Dt. 12.6.2007.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. Nil dated 30.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Surface Coating (Solid Resin content $50 \pm 2\%$)	25000 kg.	1. Alkyd Resin (Short Oil, Solid Resin content 59-61%)	16550 kg.
		2. Phenolic Resin (content 35-55%)	5250 kg.
		3. Solvents, namely,	1825 kg.

		Naptha 150/Solvent C-9/Butyl Cellosolve 4. Waxes (PE & PTFE Type)	2625 kg.
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-30 NC No.5/09 Dated 30.4.08	M/s. Brakewel Automotive Component (I) Pvt. Ltd. F.No.01/80/50/862/AM06/DES-IV RLA No. 05/24/40/511/AM06 Lic.No. 0510167746 Dt. 30.9.2005
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The Committee considered the case as per agenda and in the light of written comments of Deptt. IPP forwarded vide their U.O. No. Nil dated 30.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Asbestos Free Brake Linings (Containing minimum 44% Glass Fibre/Roving and 12% Amino Resin/Phenolic Resin)	240 MT	1. Glass Fibre/Roving 2. Amino Phenolic Resin	121.44 MT 33.12 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-31 NC No.5/09 Dated 30.4.08	M/s. East India Packagings Pvt. Ltd. F.No.01/85/50/196/AM07/DES-IV RLA No. 07/24/40/623/AM07 Lic.No. 0710049194 Dt. 26.12.2006
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for stage wise wastage and justification from the firm. Accordingly the case may be re-listed on 28.5.2008.

Div.)..

Case No M-32 NC No.5/09 Dated 30.4.08	M/s. Lumis Biotech Ltd. F.No.01/82/50/1332/AM07/DES-IV RLA No. 03/24/40/2013/AM04 Lic. No. 0310248050 Dt. 19.1.2004.
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The Committee considered the case as per agenda with respect to Ministry of Environment & Forest letter dt. 2.3.2005 and noted that MOEF has given NOC for import of one item i.e. Denimax 3995 with certain condition. The Committee decided to approved the case subject to the following condition:-

1. RLA would monitor the quantity of import and subsequent export after value addition.
2. The company should follow 'Rules1889' and obtain approval of GEAC prior to such imports in future.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-33 NC No.5/09 Dated 30.4.08	M/s. Avignon Exim Pvt. Ltd. F.No.01/83/50/1144/AM07/DES-IV RLA No. 03/94/40/1293/AM07 Lic. No. 0310424165 Dt. 23.3.2007.
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The Committee considered the case as per agenda and decided to call for Central Excise Data and defer consideration of the case for four weeks..Accordingly the case may be re-listed on 28.5.2008.

Case No M-34 NC No.5/09 Dated 30.4.08	M/s. Sterling Auxiliaries (P) Ltd.. F.No.01/87/50/646/AM05/DES-IV RLA No. 03/24/40/1134/AM05 Lic. No. 0310286775 Dt. 18.8.2004.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division)

forwarded vide their U.O. No. 46011/214/2004/Ch.PC-II dated 25.2.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Stero PEG 3300 Flakes	1 kg.	1. Ethylene Oxide 2. Diethylene Glycol	0.980kg. 0.040 kg.
Stero PEG 6000 Flakes	1 kg.	1. Ethylene Oxide 2. Diethylene Glycol	0.980 kg. 0.040 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-35 NC No.5/09 Dated 30.4.08	M/s. Sterling Auxiliaries (P) Ltd.. F.No.01/87/50/757/AM05/DES-IV RLA No. 03/24/40/1291/AM05 Lic. No. 0310292309 Dt. 17.9.2005.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/119/2007/Ch.III dated 21.4.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Stero Care 80 Polyethylene 20 moles Sorbitan Mono Oleate	1 kg.	1. Sorbitan Mono Oleate 2. Ethylene Oxide	0.210 kg. 0.750 kg.
STERO CARE CM 1000 [Cetostearyl Alcohol 15-20 moles ethoxylate]	1 kg.	Cetostearyl Alcohol Ethylene Oxide	0.231 kg. 0.700 kg.

(Mol. Wt.=1136)			
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-36 NC No.5/09 Dated 30.4.08	M/s. Sterling Auxiliaries (P) Ltd.. F.No.01/83/50/332/AM05/DES-IV RLA No. 03/95/40/166/AM07 Lic. No. 0310386832 Dt. 26.6.2006.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/119/2007/Ch.III dated 28.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Stero OPS 25 Sodium Salt of Octyl Phenol 23 moles Ethoxylated sulphonate (50%)	1 kg.	1. Octyl Phenol 2. Ethylene Oxide	0.070 kg. 0.340 kg.
Stero OP 25 Octyl Phenol 23 moles Ethoxylated	1 kg.	1. Octyl Phenol 2. Ethylene Oxide	0.169 kg. 0.830 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-37 NC No. 05/09 Dated 30.4.08	M/s. Natural Product Manufacturers F.No.01/85/50/236/AM07/DES-IV RLA No. 02/24/40/327/AM07 Lic.No. 0210098399 Dt. 21.2.2007.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/76/2007/Ch.III dated 28.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Aleuritic Acid 9, 10, 16 – Trihydroxy Palmitic Acid C ₁₆ H ₃₂ O ₅	1 kg.	Stick Lac Containing 5-6% Aleuritic Acid	15.00 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-38 NC No. 05/09 Dated 30.4.08	M/s. Natural Product Manufacturers F.No.01/85/50/43/AM08/DES-IV RLA No. 02/24/40/109/AM08 Lic.No. 0210102129 Dt. 4.7.2007.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/76/2007/Ch.III dated 28.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Aleuritic Acid 9, 10, 16 – Trihydroxy Palmitic Acid C ₁₆ H ₃₂ O ₅	1 kg.	Stick Lac Containing 5-6% Aleuritic Acid	15.00 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-39 NC No.5/09 Dated 30.4.08	M/s. Lexportex (I) Pvt. Ltd. F.No.01/83/50/163/AM08/DES-IV RLA No. 02/24/40/346/AM07 Lic. No. 0210100177 dt. 20.4.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/76/2007/Ch.III dated 28.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
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Aleuritic Acid 9, 10, 16 – Trihydroxy Palmitic Acid C ₁₆ H ₃₂ O ₅	1 kg.	Stick Lac Containing 5-6% Aleuritic Acid	15.00 kg.
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-40 NC No. 05/09 Dated 30.4.08	M/s. Saudagar International Export F.No.01/83/50/ 659/AM08/DES-IV RLA No. 32/24/40/11/AM08 Lic.No. 3210035723 Dt. 3.7.2007.
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- The Committee considered the case as per agenda and decided to obtain the following information from the firm (1) position of actual export and import along with details of Bill of Entries and Shipping Bills. (2) To clarify what are the sizes of teak with detailed description etc. and (3) copy of registration of Saw Mill. Accordingly the case may be re-listed on 4.6.2008..

Case No M-41 NC No. 05/09 Dated 30.4.08	M/s. Micro Inks Ltd. F.No.01/82/50/ 823/AM06/DES-IV RLA No. 03/95/40/871/AM06 Lic.No. 0310352502 Dt. 19.10.2005.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/188/2005/PC.II dated 21.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Non reactive Polyamide Resin containing minimum 90% Dimer Acid.	1 kg.	1. Dimer Acid 2. Antioxidant (BHT) 3. Soyafatty Acid 4. Ethylene Diamine	0.900 kg. 0.010 kg. 0.050 kg. 0.120 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-42 NC No. 05/09 Dated 30.4.08	M/s. Viswat Chemicals Ltd. F.No.01/83/50/1202/AM07/DES-IV RLA No. 03/95/40/1244/AM08 Lic. No. 0310416399 dt. 18.1.2007
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/30/2007/Ch.III dated 28.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Vicastol MB Synthetic Fat Liquoring agent containing C ₁₁ Oleate Ester = 55%	1 kg.	1. Synthetic Alcohol C ₁₁ (Undecyl Alcohol) 2. Oleic Acid	0.210 kg. 0.250 kg.
Vicastol ES Synthetic Fat Liquoring agent containing C ₁₁ Oleate Ester = 57%	1 kg.	1. Synthetic Alcohol C ₁₁ (Undecyl Alcohol) 2. Oleic Acid	0.220 kg. 0.300 kg.
Vicastol 94V Synthetic Fat Liquoring agent containing C ₁₁ Oleate Ester = 60%	1 kg.	1. Synthetic Alcohol C ₁₁ (Undecyl Alcohol) 2. Oleic Acid	0.230 kg. 0.300 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 5/83-ALC1/2008 **MEETING DATE** : 30.04.2008

1	Case No.: 601/21/82-ALC4/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Case Deferred
	HQ File :01/82/050/01213/AM05/	RLA File :03/24/040/00366/AM05/	Lic.No/Date:0310270526 25.05.2004	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 28.5.2008.			

2	Case No.: 1/5/83-ALC1/2008	Party Name:COROMANDEL FERTILISER LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Case Deferred
	HQ File :01/83/050/00096/AM09/	RLA File :09/24/040/00064/AM05/	Lic.No/Date:0910018635 27.05.2004	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. The Committee also decided to ascertain the position from RLA and firm Accordingly the case may be re-listed on 28.5.2008.			

3	Case No.: 1/41/82-ALC1/2006	Party Name:ITC LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Case Approved
	HQ File :01/82/050/00702/AM05/	RLA File :09/24/040/00008/AM05/	Lic.No/Date:0910019052 24.06.2004	Defer Date:
	Decision : The case was already approved in NC meeting No. 33/08 dt. 21.11.2007			

4	Case No.: 746/21/82-ALC4/2007	Party Name:GLOBE METAL INDS	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Deffered and Re-indexed
	HQ File :01/82/050/01445/AM05/	RLA File :29/80/040/00043/AM05/	Lic.No/Date:2910006902 04.11.2004	Defer Date:14.05.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks Accordingly the case may be re-listed on 28.5.2008

Case No.: 847/24/87-ALC1/2007	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Approved
HQ File :01/87/050/01270/AM06/	RLA File :08/24/040/00223/AM06/	Lic.No/Date:0810053451 25.01.2006	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.II dated 20.12.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Acid Brown 355	1 kg.	1. Beta Naphthol 2. Sodium Nitrite 3. 6-nitro 1 Diazo2-Naphthol 4-Sulfonic acid 4. 1-Phenyl 3-Methyl 5-Pyrazolene (PMP)	0.207 kg. 0.090 kg. 0.386 kg. 0.225 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 33/18/82-ALC1/2006	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Case Approved
HQ File :01/82/050/00486/AM07/	RLA File :03/94/040/00179/AM07/	Lic.No/Date:0310385227 19.06.2006	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem

Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 30.4.2008 and decided to approve this case as under:-

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Item of Export	Qty	Item of Import	Qty
10% Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 kg.	1. Palladium (Purity 99.9%) 2. Activated Carbon (Moisture 9%)	0.1025 kg. 0.981 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 65/23/82-ALC1/2006	Party Name:INDIAN OIL CORPORATION LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Transferred to Different Section
HQ File :01/82/050/00716/AM07/	RLA File :05/24/040/00273/AM07/	Lic.No/Date:0510188586 10.08.2006	Defer Date:30.04.2008
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI as the export product is covered under ITC chapter 27.			

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Case No.: 1015/26/80-ALC2/2007	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Case Deferred
HQ File :01/80/050/00508/AM07/	RLA File :34/24/040/00075/AM07/	Lic.No/Date:3410016660 10.08.2006	Defer Date:28.05.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 28.5.2008.			

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Case No.: 66/23/82-ALC1/2006	Party Name:INDIAN OIL CORPORATION LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Transferred to Different Section
HO File :01/82/050/00717/AM07/	RLA File :05/24/040/00274/AM07/	Lic.No/Date:0510188588	Defer

7		10.08.2006	Date:30.04.2008
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI as the export product is covered under ITC chapter 27.			

10	Case No.:2/5/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/00097/AM09/	RLA File :09/24/040/00408/AM06/	Lic.No/Date:0910027348 28.08.2006	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for application from/ RLA along with Central Excise certified data from the firm. Accordingly the case may be re-listed on 28.5.2008.			

11	Case No.:18/31/82-ALC1/2006	Party Name:LIBERTY PHOSPHATE LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/82/050/00916/AM07/	RLA File :03/95/040/00738/AM07/	Lic.No/Date:0310399229 13.09.2006	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Fertilizer. The committee also decided to issue DO letter Dr. Chandra, Dept. Fertilizer Accordingly the case may be re-listed on 28.5.2008.			

12	Case No.:13/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/82/050/00961/AM07/	RLA File :03/94/040/00603/AM07/	Lic.No/Date:0310400077 19.09.2006	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 28.5.2008.			

13	Case No.:28/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/82/050/01009/AM07/	RLA File :03/94/040/00602/AM07/	Lic.No/Date:0310400932 25.09.2006	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 28.5.2008.			

14	Case No.:68/36/82-ALC1/2006	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/82/050/01125/AM07/	RLA File :04/24/040/00136/AM07/	Lic.No/Date:0410084758 11.10.2006	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 28.5.2008.			

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Case No.:1/36/82-ALC1/2006	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
HQ File :01/82/050/01138/AM07/	RLA File :04/24/040/00024/AM07/	Lic.No/Date:0410084809 12.10.2006	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. 7/144/08-TSW dated 30.4.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Solder Paste 63/37 OL107E	1 kg.	1. Solder Powder – Tin 63%, Lead 37%	0.733 kg.
		2. Solder Powder – Tin 62%, Lead 36%, Silver 2%	0.178 kg.
		3. Paste Flux 361 NAHV	0.0495 kg.

		4. Paste Flux 361 NALV	0.0495 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

16	Case No.:18/32/82-ALC1/2006	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
	HQ File :01/82/050/01220/AM07/	RLA File :04/24/040/00269/AM07/	Lic.No/Date:0410085233 31.10.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. 7/144/08-TSW dated 30.4.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Solder Paste OM 338 T	1 kg.	1. Tin Powder – Tin 95.5%, Silver 4% & Copper 0.5%	0.894 kg.
			2. Paste Flux Ominix OM338	0.1162 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

17	Case No.:27/40/82-ALC1/2006	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/82/050/01426/AM07/	RLA File :04/24/040/00328/AM07/	Lic.No/Date:0410086253 11.12.2006	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 28.5.2008.			

18	Case No.:4/43/80-ALC2/2006	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/80/050/01038/AM07/	RLA File :34/24/040/00192/AM07/	Lic.No/Date:3410017563 11.12.2006	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the letter dt. 28.3.2008 from the firm. Accordingly the case may be re-listed on 28.5.2008.			

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Case No.:21/41/87-ALC1/2006	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status :Deffered and Re-indexed
HQ File :01/87/050/00812/AM07/	RLA File :08/24/040/00255/AM07/	Lic.No/Date:0810061632 12.12.2006	Defer Date:30.04.2008
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.II dated 5.7.2005 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Direct Black 170	1 kg.	1. 4,4' Diamino Benzalide	0.291 kg.
		2. H Acid	0.409 kg.
		3. Aniline Oil	0.120 kg.
		4. Meta Amino Phenol	0.072 kg.
		5. Meta Phenylene Diamine	0.072 kg.
		6. Sodium Nitrite	0.274 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.:9/45/87-ALC1/2006	Party Name:A.R.THERMOSETS PVT.LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Transferred to Different Section
	HQ File :01/87/050/00871/AM07/	RLA File :06/81/040/00019/AM07/	Lic.No/Date:0610011625 05.01.2007	Defer Date:30.04.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI as the export product is covered under ITC chapter 27.			

21	Case No.:14/46/82-ALC1/2006	Party Name:BALMER LA WRIE & CO LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/82/050/01560/AM07/	RLA File :04/24/040/00384/AM07/	Lic.No/Date:0410086889 12.01.2007	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to D/L dt 28.3.2008 from the firm. Accordingly the case may be re-listed on 28.5.2008.			

22	Case No.:13/46/82-ALC1/2006	Party Name:BALMER LA WRIE & CO LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/82/050/01559/AM07/	RLA File :04/24/040/00383/AM07/	Lic.No/Date:0410086888 12.01.2007	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to D/L dt 28.3.2008 from the firm. Accordingly the case may be re-listed on 28.5.2008.			

	Case No.:12/46/82-ALC1/2006	Party Name:BALMER LA WRIE & CO LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
	HQ File :01/82/050/01558/AM07/	RLA File :04/24/040/00382/AM07/	Lic.No/Date:0410086887 12.01.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/48/2007/Ch.III dated 25.4.2008 and decided to approve this case on repeat			

basis as under:-

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Item of Export	Qty	Item of Import	Qty
Balmol PXR (Synthetic Fat Liquors) containing : Ammoniated sulphochlorinated paraffing wax : 17.5% min. Chlorinated Parraffin wax : 5.3% min. Lauryl Alcohol Ethoxylate HLB 13: 5.3% min.	1 kg.	1. Parraffin wax 2. Lauryl Alcohol Ethoxylate HLB 13 3. Sodium Lauryl Ether Sulphate	0.156 kg. 0.054 kg. 0.036 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

24

Case No.:29/44/82-ALC1/2006	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
HQ File :01/82/050/01570/AM07/	RLA File :02/24/040/00285/AM07/	Lic.No/Date:0210097263 15.01.2007	Defer Date: 28.5.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the DL dt 31.3.2008 from the firm. Accordingly the case may be re-listed on 28.5.2008.			

25

Case No.:18/46/82-ALC1/2006	Party Name:FLORALE (INDIA) PVT. LTD.,	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
HQ File :01/82/050/01580/AM07/	RLA File :07/24/040/00695/AM07/	Lic.No/Date:0710049625 18.01.2007	Defer Date:28.05.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks and also decided to refer the application to the MFPI. Accordingly the case may be re-listed on 28.5.2008			

Case No.:35/47/80-ALC2/2006

Party Name:CHIRAG ENTERPRISE

Meet No/Date:5/83-ALC1/2008
30.04.2008

Status:Case Approved

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HQ File :01/80/050/01213/AM07/	RLA File :24/80/040/00036/AM07/	Lic.No/Date:2410018253 19.01.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/01/2007/-PC-II dated 5.2.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Crude Methyl Methacrylate Monomer	1 kg.	Acrylic Plastic Strips/Offcuts (ITC-HS Code No. 39205119)	1.25 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:17/48/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
HQ File :01/82/050/01628/AM07/	RLA File :03/94/040/01143/AM07/	Lic.No/Date:0310416783 22.01.2007	Defer Date:
Decision : The case was already approved in NC meeting No. 46/08 dt. 25.2.2008			

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Case No.:51/47/80-ALC2/2006	Party Name:FESTO CONTROLS PVT LIMITED,	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Transfer to other section
HQ File :01/80/050/01263/AM07/	RLA File :07/24/040/00720/AM07/	Lic.No/Date:0710049837 29.01.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VII (DES-VII) along with technical comments dt. 13.6.2006			

29	Case No.:1/8/87-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/87/050/01019/AM07/	RLA File :05/24/040/00934/AM07/	Lic.No/Date:0510199266 09.02.2007	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 28.5.2008.			

30	Case No.:3/5/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
	HQ File :01/83/050/00098/AM09/	RLA File :09/24/040/00457/AM07/	Lic.No/Date:0910029316 13.02.2007	Defer Date:
	Decision : The case was already approved in NC meeting No. 33/08 dt. 21.11.2007			

31	Case No.:4/5/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
	HQ File :01/83/050/00099/AM09/	RLA File :09/24/040/00460/AM07/	Lic.No/Date:0910029378 21.02.2007	Defer Date:
	Decision : The case was already approved in NC meeting No. 33/08 dt. 21.11.2007			

32	Case No.:5/5/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
	HQ File :01/83/050/00100/AM09/	RLA File :09/24/040/00314/AM07/	Lic.No/Date:0910029379 21.02.2007	Defer Date:
	Decision : The case was already approved in NC meeting No. 33/08 dt. 21.11.2007			

	Case No.:6/5/83-ALC1/2008	Partv Name:ITC LIMITED	Meet No/Date:5/83-ALC1/2008	Status:Case
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33			30.04.2008	Approved
	HQ File :01/83/050/00101/AM09/	RLA File :09/24/040/00315/AM07/	Lic.No/Date:0910029380 21.02.2007	Defer Date:
Decision : The case was already approved in NC meeting No. 33/08 dt. 21.11.2007				

34	Case No.:924/21/82-ALC4/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/82/050/01775/AM07/	RLA File :03/95/040/01475/AM07/	Lic.No/Date:0310422465 08.03.2007	Defer Date:28.05.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.5.2008				

35	Case No.:917/21/82-ALC4/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD		Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
	HQ File :01/82/050/01767/AM07/	RLA File :03/94/040/01017/AM07/		Lic.No/Date:0310422386 08.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 30.4.2008 and decided to approve this case as under:-				
	Item of Export	Qty	Item of Import	Qty	
	10% Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 kg.	1. Palladium (Purity 99.9%) 2. Activated Carbon (Moisture 9%)	0.1025 kg. 0.981 kg.	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.					

36	Case No.:915/21/82-ALC4/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
	HQ File :01/82/050/01765/AM07/	RLA File :03/94/040/01013/AM07/	Lic.No/Date:0310422389 08.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 30.4.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	10% Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 kg.	1. Palladium (Purity 99.9%) 2. Activated Carbon (Moisture 9%)	0.1025 kg. 0.981 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

37	Case No.:927/21/82-ALC4/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Deffered and Re-indexed
	HQ File :01/82/050/01778/AM07/	RLA File :03/94/040/00761/AM07/	Lic.No/Date:0310422485 09.03.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008			

	Case No.:926/21/82-ALC4/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
	HQ File :01/82/050/01777/AM07/	RLA File :03/94/040/00596/AM07/	Lic.No/Date:0310422484 09.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 30.4.2008 and decided to approve this case as under:-			

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Item of Export	Qty	Item of Import	Qty
10% Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 kg.	1. Palladium (Purity 99.9%) 2. Activated Carbon (Moisture 9%)	0.1025 kg. 0.981 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:928/21/82-ALC4/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
HQ File :01/82/050/01779/AM07/	RLA File :03/94/040/01006/AM07/	Lic.No/Date:0310422486 09.03.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 30.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
10% Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 kg.	1. Palladium (Purity 99.9%) 2. Activated Carbon (Moisture 9%)	0.1025 kg. 0.981 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:1006/21/82-ALC4/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
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HQ File :01/82/050/01882/AM07/	RLA File :03/94/040/01308/AM07/	Lic.No/Date:0310424464 27.03.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 30.4.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
10% Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 kg.	1. Palladium (Purity 99.9%) 2. Activated Carbon (Moisture 9%)	0.1025 kg. 0.981 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

41	Case No.:482/24/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/00008/AM08/	RLA File :34/24/040/00297/AM07/	Lic.No/Date:3410018451 30.03.2007	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Fertilizer. Accordingly the case may be re-listed on 28.5.2008.			

42	Case No.:8/10/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00042/AM08/	RLA File :02/24/040/00002/AM08/	Lic.No/Date:0210099761 05.04.2007	Defer Date:30.04.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI as the export product is covered under ITC chapter 27.			

43	Case No.:5/10/80-ALC2/2007	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/80/050/00035/AM08/	RLA File :05/24/040/00030/AM08/	Lic.No/Date:0510202531 16.04.2007	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 28.5.2008.			

44	Case No.:6/8/83-ALC1/2007	Party Name:MICRO INKS LTD.	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/00193/AM08/	RLA File :03/95/040/00022/AM08/	Lic.No/Date:0310427926 25.04.2007	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 28.5.2008.			

45	Case No.:1/11/80-ALC2/2007	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/80/050/00104/AM08/	RLA File :03/95/040/00129/AM08/	Lic.No/Date:0310429592 16.05.2007	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 28.5.2008.			

46	Case No.:626/24/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00395/AM08/	RLA File :03/94/040/00070/AM08/	Lic.No/Date:0310430579 24.05.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for twoweeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008			

47	Case No.: 41/19/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Case Deferred
	HQ File :01/83/050/00473/AM08/	RLA File :03/94/040/01484/AM07/	Lic.No/Date:0310431194 31.05.2007	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 28.5.2008.			

48	Case No.: 19/22/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Case Deferred
	HQ File :01/83/050/00522/AM08/	RLA File :05/24/040/00203/AM08/	Lic.No/Date:0510204897 14.06.2007	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 28.5.2008.			

49	Case No.: 336/23/85-ALC3/2007	Party Name:AIMEE BAJAJ INTERNATIONAL	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Case Deferred
	HQ File :01/85/050/00039/AM08/	RLA File :05/24/040/00204/AM08/	Lic.No/Date:0510205001 15.06.2007	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 28.5.2008.			

	Case No.: 66/19/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Case Approved
	HQ File :01/83/050/00583/AM08/	RLA File :03/94/040/00266/AM08/	Lic.No/Date:0310432894 15.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 30.4.2008 and decided to approve this case as under:-			

50	Item of Export	Qty	Item of Import	Qty
	10% Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 kg.	1. Palladium (Purity 99.9%) 2. Activated Carbon (Moisture 9%)	0.1025 kg. 0.981 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

51	Case No.:71/19/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/00597/AM08/	RLA File :03/94/040/00239/AM08/	Lic.No/Date:0310432998 18.06.2007	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 28.5.2008.			

52	Case No.:68/19/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/00586/AM08/	RLA File :03/94/040/00245/AM08/	Lic.No/Date:0310432924 18.06.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.			

53	Case No.:114/19/83-ALC1/2007	Party Name:HIKAL LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/00740/AM08/	RLA File :03/94/040/00280/AM08/	Lic.No/Date:0310433487 22.06.2007	Defer Date:28.05.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.5.2008

54	Case No.: 42/22/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Case Approved
	HQ File :01/83/050/00778/AM08/	RLA File :03/94/040/00309/AM08/	Lic.No/Date:0310434206 27.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 30.4.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	10% Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 kg.	1. Palladium (Purity 99.9%) 2. Activated Carbon (Moisture 9%)	0.1025 kg. 0.981 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

55	Case No.: 13/23/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Case Approved
	HQ File :01/83/050/00616/AM08/	RLA File :17/24/040/00036/AM08/	Lic.No/Date:1710001683 28.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/71/2006/Ch.III dated 27.3.2008 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty

	Light Pink Powder containing Sodium Salt of Phenol Sulfonic Acid 58.5% min.	1 kg.	1. Phenol 2. Caustic Soda Lye	0.240 kg. 0.240 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

56	Case No.: 7/5/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Case Approved
	HQ File :01/83/050/00102/AM09/	RLA File :09/24/040/00103/AM08/	Lic.No/Date:0910030688 29.06.2007	Defer Date:
	Decision : The case was already approved in NC meeting No. 33/08 dt. 21.11.2007			

57	Case No.: 8/5/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Case Approved
	HQ File :01/83/050/00103/AM09/	RLA File :09/24/040/00316/AM07/	Lic.No/Date:0910030767 05.07.2007	Defer Date:
	Decision : The case was already approved in NC meeting No. 33/08 dt. 21.11.2007			

58	Case No.: 9/5/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Case Approved
	HQ File :01/83/050/00104/AM09/	RLA File :09/24/040/00452/AM07/	Lic.No/Date:0910030768 05.07.2007	Defer Date:
	Decision : The case was already approved in NC meeting No. 33/08 dt. 21.11.2007			

59	Case No.: 10/5/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Case Approved
	HO File :01/83/050/00105/AM09/	RLA File :09/24/040/00469/AM06/	Lic.No/Date:0910030769	Defer Date:

05.07.2007

Decision : The case was already approved in NC meeting No. 33/08 dt. 21.11.2007

60	Case No.:127/19/83-ALC1/2007	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
	HQ File :01/83/050/00794/AM08/	RLA File :03/95/040/01455/AM07/	Lic.No/Date:0310435355 09.07.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/122/2004/Ch.II dated 1.4.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Pigment Red 184 (Acrolite Fast Carmine PBR)	1 kg.	1. Naphthol ASKB 2. Naphthol ASLC 3. Sodium Nitrite 4. Amino Anisic Acid Anilide	0.355 kg. 0.220 kg. 0.122 kg. 0.428 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

61	Case No.: 763/24/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Case Deferred
	HQ File :01/83/050/00697/AM08/	RLA File :34/24/040/00058/AM08/	Lic.No/Date:3410019175 11.07.2007	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Fertilizer and issue DO reminder to Fertilizer. Accordingly the case may be re-listed on 28.5.2008.			

Case No.:131/19/83-ALC1/2007

Partv Name:LAFFANS

Meet No/Date:5/83-ALC1/2008

Status:Case

62		PETROCHEMICALS LTD.,	30.04.2008	Deferred
	HQ File :01/83/050/00827/AM08/	RLA File :03/95/040/00219/AM08/	Lic.No/Date:0310437236 24.07.2007	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 28.5.2008.			

63	Case No.:884/24/83-ALC1/2007	Party Name:SANSON CHEMICAL INDUSTRIES	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/00889/AM08/	RLA File :10/24/040/00078/AM08/	Lic.No/Date:1010027084 06.08.2007	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.5.2008.			

64	Case No.:38/23/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/00989/AM08/	RLA File :02/24/040/00139/AM08/	Lic.No/Date:0210103268 20.08.2007	Defer Date:30.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 28.5.2008.			

65	Case No.:978/24/83-ALC1/2007	Party Name:A.R.THERMOSETS PVT.LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00996/AM08/	RLA File :06/81/040/00009/AM08/	Lic.No/Date:0610012221 21.08.2007	Defer Date:30.04.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI as the export product is covered under ITC chapter 27.			

66	Case No.: 49/27/83-ALC1/2007	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date: 5/83-ALC1/2008 30.04.2008	Status: Transferred to Different Section
	HQ File :01/83/050/01123/AM08/	RLA File :03/95/040/00458/AM08/	Lic.No/Date:0310441849 05.09.2007	Defer Date:30.04.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI as the export product is covered under ITC chapter 27.			

67	Case No.: 60/28/80-ALC2/2007	Party Name: GEM DIAMOND PRODUCTS	Meet No/Date: 5/83-ALC1/2008 30.04.2008	Status: Case Deferred
	HQ File :01/80/050/00460/AM08/	RLA File :03/94/040/00609/AM08/	Lic.No/Date:0310444042 24.09.2007	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI) and MOC (Gem and Jewellery Div.). Accordingly the case may be re-listed on 28.5.2008.			

68	Case No.: 19/26/85-ALC3/2007	Party Name: INDIAN EMPORIUM	Meet No/Date: 5/83-ALC1/2008 30.04.2008	Status: Case Deferred
	HQ File :01/85/050/00087/AM08/	RLA File :10/24/040/00114/AM08/	Lic.No/Date:1010027407 24.09.2007	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 28.5.2008			

69	Case No.: 155/27/83-ALC1/2007	Party Name: HINDUSTAN PLATINUM PVT. LTD	Meet No/Date: 5/83-ALC1/2008 30.04.2008	Status: Case Deferred
	HQ File :01/83/050/01229/AM08/	RLA File :03/94/040/00565/AM08/	Lic.No/Date:0310444162 25.09.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.			

70	Case No.:156/27/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
	HQ File :01/83/050/01230/AM08/	RLA File :03/94/040/00527/AM08/	Lic.No/Date:0310444163 25.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 30.4.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	10% Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 kg.	1. Palladium (Purity 99.9%) 2. Activated Carbon (Moisture 9%)	0.1025 kg. 0.981 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

71	Case No.:20/29/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
	HQ File :01/83/050/01285/AM08/	RLA File :03/94/040/00626/AM08/	Lic.No/Date:0310444515 27.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 30.4.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	10% Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 kg.	1. Palladium (Purity 99.9%)	0.1025 kg.

		2. Activated Carbon (Moisture 9%)	0.981 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

72	Case No.:182/27/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
	HQ File :01/83/050/01256/AM08/	RLA File :03/94/040/00581/AM08/	Lic.No/Date:0310444636 28.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 30.4.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	10% Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 kg.	1. Palladium (Purity 99.9%) 2. Activated Carbon (Moisture 9 %)	0.1025 kg. 0.981 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:184/27/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
	HQ File :01/83/050/01258/AM08/	RLA File :03/94/040/00599/AM08/	Lic.No/Date:0310444643 28.09.2007	Defer Date:
	Decision :			

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 30.4.2008 and decided to approve this case as under:-

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Item of Export	Qty	Item of Import	Qty
10% Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 kg.	1. Palladium (Purity 99.9%) 2. Activated Carbon (Moisture 9%)	0.1025 kg. 0.981 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:58/29/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
HQ File :01/83/050/01323/AM08/	RLA File :10/24/040/00124/AM08/	Lic.No/Date:1010027606 10.10.2007	Defer Date:28.05.2008

Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 28.5.2008.

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Case No.:100/29/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
HQ File :01/83/050/01365/AM08/	RLA File :03/94/040/00685/AM08/	Lic.No/Date:0310446341 15.10.2007	Defer Date:

Decision :

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 30.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
10% Palladium on Carbon Catalyst	1 kg.	1. Palladium (Purity	0.1025 kg.

(purity of Palladium 99.99%)		99.9%) 2. Activated Carbon (Moisture 9%)	0.981 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

76	Case No.:10/32/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
	HQ File :01/83/050/01432/AM08/	RLA File :03/94/040/00699/AM08/	Lic.No/Date:0310447837 25.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 30.4.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	10% Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 kg.	1. Palladium (Purity 99.9%) 2. Activated Carbon (Moisture 9%)	0.1025 kg. 0.981 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

77	Case No.:32/32/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/01454/AM08/	RLA File :17/24/040/00081/AM08/	Lic.No/Date:1710001793 30.10.2007	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.5.2008.

78	Case No.:70/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/01649/AM08/	RLA File :03/94/040/00177/AM07/	Lic.No/Date:0310452258 30.11.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.			

79	Case No.:121/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/01700/AM08/	RLA File :03/94/040/00433/AM08/	Lic.No/Date:0310452875 06.12.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.			

80	Case No.:133/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
	HQ File :01/83/050/01712/AM08/	RLA File :03/94/040/00845/AM08/	Lic.No/Date:0310453285 10.12.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 30.4.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	10% Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 kg.	1. Palladium (Purity 99.9%) 2. Activated Carbon	0.1025 kg. 0.981 kg.

		(Moisture 9%)	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

81	Case No.:174/39/83-ALC1/2007	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/01753/AM08/	RLA File :03/94/040/00732/AM08/	Lic.No/Date:0310453738 12.12.2007	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 28.5.2008.			

82	Case No.:157/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/01736/AM08/	RLA File :17/24/040/00115/AM08/	Lic.No/Date:1710001863 13.12.2007	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.5.2008.			

83	Case No.:175/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/01754/AM08/	RLA File :03/94/040/00882/AM08/	Lic.No/Date:0310453855 13.12.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.			

	Case No.:176/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
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HQ File :01/83/050/01755/AM08/	RLA File :03/94/040/00884/AM08/	Lic.No/Date:0310453856 13.12.2007	Defer Date:
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Decision :

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 30.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
10% Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 kg.	1. Palladium (Purity 99.9%) 2. Activated Carbon (Moisture 9%)	0.1025 kg. 0.981 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:2/48/83-ALC1/2007	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status :Deferred and Re-indexed
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HQ File :01/83/050/02028/AM08/	RLA File :03/94/040/00948/AM08/	Lic.No/Date:0310455201 26.12.2007	Defer Date:28.5.2008
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Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.5.2008.

Case No.:7/1/83-ALC1/2008	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status :Case Deferred
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HQ File :01/83/050/02081/AM08/	RLA File :03/94/040/00972/AM08/	Lic.No/Date:0310455626 28.12.2007	Defer Date:28.05.2008
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Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 28.5.2008.

Case No.: 23/1/83-ALC1/2008	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Case Approved
HQ File :01/83/050/02097/AM08/	RLA File :03/94/040/00914/AM08/	Lic.No/Date:0310455503 28.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/130/2005/Ch.III dated 11.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Liquid Red Dye No. I (C.I. 43196 Dye content 65% on 100% basis (Solvent Red Dyes)	1 kg.	1. Beta Naphthol 2. Heptane 3. Mix Toluidine 4. Aniline Oil 5. Sodium Nitrite	0.180 kg. 0.160 kg. 0.167 kg. 0.057 kg. 0.174 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.: 39/1/83-ALC1/2008	Party Name:MONOMER CHEMICAL INDUSTRIES PVT. LTD.	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Case Approved
HQ File :01/83/050/02113/AM08/	RLA File :03/95/040/00960/AM08/	Lic.No/Date:0310455861 31.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/20/2005/Ch.II dated 10.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
VAT Orange 2 MD(N)	1 kg.	1. VAT Yellow 2 CDP crude 2. Sodium Lignin Sulfonate (Borresperse	0.180 kg. 0.409 kg.

		3 A) 3. Naphthalene Sulphonate Formaldehyde condensate)	0.409 kg.
VAT Orange 7 MD(N)	1 kg.	1. VAT Orange 7 CDP crude 2. Sodium Lignin Sulfonate (Borresperse 3 A) 3. Naphthalene Sulphonate Formaldehyde condensate)	0.084 kg. 0.485 kg. 0.540 kg.
VAT Red 15 MD(N)	1 kg.	1. VAT Red 15 CDP crude 2. Sodium Lignin Sulfonate (Borresperse 3 A) 3. Naphthalene Sulphonate Formaldehyde condensate)	0.150 kg. 0.425 kg. 0.425 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:5/1/83-ALC1/2008	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
HO File :01/83/050/02079/AM08/	RLA File :03/94/040/00960/AM08/	Lic.No/Date:0310456244	Defer

89			02.01.2008	Date:28.05.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.5.2008.				

90	Case No.:14/1/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/02088/AM08/	RLA File :03/94/040/00946/AM08/	Lic.No/Date:0310456108 02.01.2008	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.5.2008.			

91	Case No.:2/1/83-ALC1/2008	Party Name:FIBRE FOILS LIMITED,	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/02076/AM08/	RLA File :03/94/040/00646/AM08/	Lic.No/Date:0310456817 08.01.2008	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 28.5.2008.			

92	Case No.:12/1/83-ALC1/2008	Party Name:ESKAY FINE CHEMICALS	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/02086/AM08/	RLA File :03/94/040/01001/AM07/	Lic.No/Date:0310456990 08.01.2008	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.5.2008.			

	Case No.:15/1/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HO File :01/83/050/02089/AM08/	RLA File :03/94/040/00967/AM08/	Lic.No/Date:0310456995	Defer

93			08.01.2008	Date:21.05.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.				

94	Case No.:21/1/83-ALC1/2008	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/02095/AM08/	RLA File :03/94/040/00968/AM08/	Lic.No/Date:0310457208 09.01.2008	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 14.5.2008.			

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Case No.:11/5/83-ALC1/2008	Party Name:SUKASO CERA COLORS P.LTD.,	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
HQ File :01/83/050/00106/AM09/	RLA File :09/24/040/00455/AM08/	Lic.No/Date:0910032627 10.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/15/2006/Ch.II dated 3.3.2008 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Tin Gray Ceramic colour Containing 93% Stannic Oxide	1 kg.	Stannic Oxide	0.930 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:3/1/83-ALC1/2008	Partv Name:PIDILITE INDUSTRIES	Meet No/Date:5/83-ALC1/2008	Status:Case
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96		LIMITED	30.04.2008	Deferred
	HQ File :01/83/050/02077/AM08/	RLA File :03/95/040/00557/AM08/	Lic.No/Date:0310457327 10.01.2008	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 28.5.2008.			

97

Case No.:1/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
HQ File :01/83/050/02075/AM08/	RLA File :03/95/040/00648/AM08/	Lic.No/Date:0310457413 11.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/22/2004/Ch.II dated 29.1.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Pigment Red 188 (C.I.No. 12467) (Acrolite Fast Carmine PBR)	1 kg.	1. Naphthol ASOL 2. 2,5 Dichloro Aniline 5-Carboxy Methyl Anthranilate 3. Sodium Nitrite	0.464 kg. 0.535 kg. 0.116 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

98	Case No.:19/1/83-ALC1/2008	Party Name:ALCHEM INNOVATIVES	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/02093/AM08/	RLA File :03/94/040/01022/AM08/	Lic.No/Date:0310457505 11.01.2008	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 28.5.2008.			

99

Case No.:4/1/83-ALC1/2008	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
HQ File :01/83/050/02078/AM08/	RLA File :03/94/040/01030/AM08/	Lic.No/Date:0310457742 16.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. Nil dated 30.4.2008 and as per SION A-661 decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Fast Red B Base	1 kg.	OrthoAnisidine	1.19 kg.
2 nd item of import not required.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

100	Case No.:1/44/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/01795/AM08/	RLA File :17/24/040/00134/AM08/	Lic.No/Date:1710001888 16.01.2008	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 28.5.2008.			

101	Case No.:20/1/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/02094/AM08/	RLA File :03/94/040/01013/AM08/	Lic.No/Date:0310457928 17.01.2008	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 28.5.2008.			

102	Case No.:22/1/83-ALC1/2008	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
	HQ File :01/83/050/02096/AM08/	RLA File :03/94/040/01043/AM08/	Lic.No/Date:0310457923 17.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. Nil dated 30.4.2008 and as per SION A 657 decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Fast Bordeaux G.P.Base	1 kg.	Para Anisidine	0.91 kg.
	2 nd item of import not required.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

103	Case No.:10/44/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/01804/AM08/	RLA File :17/24/040/00136/AM08/	Lic.No/Date:1710001906 22.01.2008	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 28.5.2008.			

104	Case No.:18/1/83-ALC1/2008	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/02092/AM08/	RLA File :03/94/040/01070/AM08/	Lic.No/Date:0310458791 23.01.2008	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.5.2008.			

	Case No.:38/1/83-ALC1/2008	Party Name:RALLIS INDIA LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
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105	HQ File :01/83/050/02112/AM08/	RLA File :03/95/040/01047/AM08/	Lic.No/Date:0310458862 23.01.2008	Defer Date:28.05.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.5.2008.				

106	Case No.:41/1/83-ALC1/2008	Party Name:RALLIS INDIA LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/02115/AM08/	RLA File :03/95/040/01038/AM08/	Lic.No/Date:0310458868 23.01.2008	Defer Date:28.05.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.5.2008.				

107	Case No.:10/1/83-ALC1/2008	Party Name:PUBLICITY PRINTERS	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/02084/AM08/	RLA File :03/95/040/01069/AM08/	Lic.No/Date:0310459037 24.01.2008	Defer Date:28.05.2008
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 30.4.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Nett weight of twisted paper cord in export product. 2. Wt. Of twisted paper cord to be imported. 3. Production/consumption data duly certified by central. Accordingly the case may be re-listed on 28.5.2008.				

108	Case No.:17/1/83-ALC1/2008	Party Name:DEVASHISH POLYMERS PVT. LTD.	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/02091/AM08/	RLA File :03/94/040/01061/AM08/	Lic.No/Date:0310458963 24.01.2008	Defer Date:28.05.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 28.5.2008.

109	Case No.:26/1/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Rejected
	HQ File :01/83/050/02100/AM08/	RLA File :03/95/040/01028/AM08/	Lic.No/Date:0310459020 24.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. nil dated 30.4.2008 and noted that FOB value of export is Rs. 1594.55 lakh, CIF value of import is Rs. 1572.33 lakh. The value addition is 1.4%. If value addition of other indigenous raw material is taken , CIF value will exceed FOB value. So scheme is not feasible. Hence the committee decided to reject the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:8/1/83-ALC1/2008	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Approved
HQ File :01/83/050/02082/AM08/	RLA File :03/94/040/01056/AM08/	Lic.No/Date:0310459247 25.01.2008	Defer Date:30.04.2008
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/64/2007/Ch.III dated 30.4.2008 read with File no. 14010/64/2001/Ch.II dated 20.12.2004 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
1. Water Corrosion Inhibitor Cronox ML 5935 containing C 25-35 Dimer Fatty acid 4 Moles ethoxylate 20% Benzalkonium Chloride 7%	1 kg.	1. Dimethyl Cocoamine 2. C 25-35 Dimer Fatty acid	0.044 kg. 0.115 kg.
2. Water Scale Inhibitor Cronox ML	1 kg.	1. Acrylic Acid	0.415 kg.

110	5931 containing 41% minimum of Polyacrylic acid			
	3. Magnacide ML – 2514 containing Benzalkonium Chloride 17.5% tetrakis Hydroxymethyl Phosphonium Sulphate : 25%	1 kg.	1. Tetrakis Hydroxymethyl Phosphonium Sulphate 2. Dimethyl Cocoamine	0.250 kg. 0.110 kg.
	4. Magnacide ML – 2515 containing Benzalkonium Chloride : 17.5% Glutaraldehyde : 11%	1 kg.	1. Dimethyl Cocoamine 2. Glutaraldehyde	0.110 kg. 0.110 kg.
	5. Pour Point Depressant/ Flow Improver containing 44 to 50% of Polymers of Acrylates of Behenyl alcohol Cetyl alcohol and Stearyl Alcohol	1 kg.	1. Behenyl alcohol 2. Cetostearyl Alcohol 3. Acrylic acid 4. Mixed Xylene	0.247 kg. 0.094 kg. 0.082 kg. 0.301 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

111	Case No.:16/1/83-ALC1/2008	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/02090/AM08/	RLA File :03/94/040/01000/AM08/	Lic.No/Date:0310459317 28.01.2008	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 28.5.2008.			

	Case No.:43/1/83-ALC1/2008	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
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	HQ File :01/83/050/02117/AM08/	RLA File :03/95/040/01076/AM08/	Lic.No/Date:0310459437 29.01.2008	Defer Date:28.05.2008
112	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 30.4.2008 offered by him the Committee decided to call for the following information from the firm as under:- Function of thermal paper in export product. Accordingly the case may be re-listed on 28.5.2008.			

113

Case No.:36/1/83-ALC1/2008	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
HQ File :01/83/050/02110/AM08/	RLA File :03/94/040/01053/AM08/	Lic.No/Date:0310459935 04.02.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/130/2007/Ch.III dated 30.4.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Liquid Red Dye No. 3 (Dye Content 53%) (Solvent Red Dyes)	1 kg.	1. Beta Naphthol 2. Mix Toluidine 3. Aniline Oil 4. Sodium Nitrite	0.190 kg. 0.223 kg. 0.060 kg. 0.172 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:28/1/83-ALC1/2008	Party Name:VVF LIMITED,	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
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Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 30.4.2008 offered by him the Committee decided to call for the following information from the firm as under:-

1. Detailed technical specifications of export product along with its percentage active content and its use;
2. Function of each import item in manufacturing process of the end product;
3. Calculation Sheet to arrive at the quantity of raw material asked for on the basis of active content in export; and
4. Past production/consumption date duly certified by Central Excise.

Accordingly the case may be re-listed on 28.5.2008.

Case No.:24/1/83-ALC1/2008

Party Name:LANXESS INDIA PVT.LTD.

Meet No/Date:5/83-ALC1/2008
30.04.2008

**Status:Case
Approved**

HQ File :01/83/050/02098/AM08/

RLA File :03/95/040/01010/AM08/

Lic.No/Date:0310460309
07.02.2008

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/62/2007/Ch.III dated 7.4.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Leather Chemical Retingam igan MM/Syntan RTD containing Melamine Formaldehyde Resin 60 $\pm$ 2%	1 kg.	Melamine	0.092 kg.
Leather Chemical Retingam R 12 containing Dicyanadiamide Formaldehyde condensate 30 $\pm$ 1%	1 kg.	Calcium Lignosulphonate	0.290 kg.

Calcium Lignosulphonate 29 $\pm$ 1%			
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

116	Case No.: 64/1/83-ALC1/2008	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Case Deferred
	HQ File :01/83/050/02138/AM08/	RLA File :03/95/040/01005/AM08/	Lic.No/Date:0310460907 13.02.2008	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.5.2008.			

117	Case No.: 62/1/83-ALC1/2008	Party Name:NOCIL LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Case Deferred
	HQ File :01/83/050/02136/AM08/	RLA File :03/95/040/00982/AM08/	Lic.No/Date:0310461509 18.02.2008	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda. The representative of C&PC(ch.div.) present in the meeting and on the basis of written comments offered by him the Committee decided to call for following information from the firm:- 1. Details of manufacturing process with chemical equation, molecular formula and molecular weight and yields, as per prescribed proforma Accordingly the case may be re-listed on 28.5.2008.			

	Case No.: 63/1/83-ALC1/2008	Party Name:NOCIL LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Case Deferred
	HQ File :01/83/050/02137/AM08/	RLA File :03/95/040/00981/AM08/	Lic.No/Date:0310461506 18.02.2008	Defer Date:28.05.2008

118	Decision : The Committee considered the case as per agenda. The representative of C&PC(ch.div.) present in the meeting and on the basis of written comments offered by him the Committee decided to call for following information from the firm:- 2. Details of manufacturing process with chemical equation, molecular formula and molecular weight and yields, as per prescribed proforma. Accordingly the case may be re-listed on 28.5.2008.
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119	Case No.:68/1/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/02142/AM08/	RLA File :03/94/040/01142/AM08/	Lic.No/Date:0310461443 18.02.2008	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 28.5.2008.			

120	Case No.:55/1/83-ALC1/2008		Party Name:PIDILITE INDUSTRIES LIMITED		Meet No/Date:5/83-ALC1/2008 30.04.2008		Status:Case Approved	
	HQ File :01/83/050/02129/AM08/		RLA File :03/95/040/00537/AM08/		Lic.No/Date:0310461643 19.02.2008		Defer Date:	
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/122/2004/Ch.II dated 1.4.2008 and decided to approve this case as under:-							
	Item of Export		Qty		Item of Import		Qty	
	Pigment Red 184 (Acrolite Fast Carmine PBR)		1 kg.		1. Naphthol ASKB 2. Naphthol ASLC 3. Sodium Nitrite 4. Amino Anisic Acid Anilide		0.355 kg. 0.220 kg. 0.122 kg. 0.428 kg.	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

121

Case No.: 30/1/83-ALC1/2008	Party Name:J.OWEN & CO.	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status : Case Approved
HQ File :01/83/050/02104/AM08/	RLA File :03/94/040/01140/AM08/	Lic.No/Date:0310461775 20.02.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case which includes 5% wastage as under.			
Item of Export	Qty	Item of Import	Qty
Carbonless copy paper in sheets 50-55 GSM	15206.400 kg.	Carbonless copy paper in reels in different sheets 50-55 GSM	15966 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

122

Case No.:31/1/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
HQ File :01/83/050/02105/AM08/	RLA File :03/94/040/01103/AM08/	Lic.No/Date:0310461778 20.02.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 30.4.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
10% Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 kg.	1. Palladium (Purity 99.9%) 2. Activated Carbon (Moisture 9%)	0.1025 kg. 0.981 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

123	Case No.:32/1/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/02106/AM08/	RLA File :03/95/040/01151/AM08/	Lic.No/Date:0310462022 21.02.2008	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 28.5.2008.			

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Case No.:45/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
HQ File :01/83/050/02119/AM08/	RLA File :03/95/040/00036/AM08/	Lic.No/Date:0310461944 21.02.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/22/2004/Ch.II dated 29.1.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Pigment Red 188 (C.I.No. 12467) (Acrolite Fast Carmine PBR)	1 kg.	1. Naphthol ASOL 2. 2,5 Dichloro Aniline 5-Carboxy Methyl Anthranilate 3. Sodium Nitrite	0.464 kg. 0.535 kg. 0.116 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

125	Case No.: 50/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Case Deferred
	HQ File :01/83/050/02124/AM08/	RLA File :03/95/040/00412/AM08/	Lic.No/Date:0310462236 22.02.2008	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 28.5.2008.			

126	Case No.: 51/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Case Deferred
	HQ File :01/83/050/02125/AM08/	RLA File :03/95/040/00359/AM08/	Lic.No/Date:0310462174 22.02.2008	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 28.5.2008.			

127

Case No.:58/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status :Case Approved
HQ File :01/83/050/02132/AM08/	RLA File :03/95/040/00418/AM08/	Lic.No/Date:0310462514 25.02.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/22/2004/Ch.II dated 29.1.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Pigment Red 188 (C.I.No. 12467) (Acrolite Fast Carmine PBR)	1 kg.	1. Naphthol ASOL 2. 2,5 Dichloro Aniline 5-Carboxy Methyl Anthranilate 3. Sodium Nitrite	0.464 kg. 0.535 kg. 0.116 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

128	Case No.: 33/1/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Case Deferred
	HQ File :01/83/050/02107/AM08/	RLA File :03/94/040/01213/AM08/	Lic.No/Date:0310462773 26.02.2008	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 30.4.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Percentage pigment and percentage solid resin content in item of export; 2. Specifications of Nitro Cellulose and its solid content; 3. Past production/consumption date duly certified by Central Excise. Accordingly the case may be re-listed on 28.5.2008.			

129	Case No.: 34/1/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status: Case Deferred
	HQ File :01/83/050/02108/AM08/	RLA File :03/94/040/01214/AM08/	Lic.No/Date:0310462779 26.02.2008	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 30.4.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Percentage pigment and percentage solid resin content in item of export; 2. Specifications of Nitro Cellulose and its solid content; 3. Past production/consumption date duly certified by Central Excise. Accordingly the case may be re-listed on 28.5.2008.			

130	Case No.:57/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/02131/AM08/	RLA File :03/95/040/00609/AM08/	Lic.No/Date:0310462576 26.02.2008	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 28.5.2008.			

131	Case No.:46/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
	HQ File :01/83/050/02120/AM08/	RLA File :03/95/040/00779/AM08/	Lic.No/Date:0310462814 27.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/22/2004/Ch.II dated 29.1.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Pigment Red 188 (C.I.No. 12467) (Acrolite Fast Carmine PBR)	1 kg.	1. Naphthol ASOL 2. 2,5 Dichloro Aniline 5-Carboxy Methyl Anthranilate 3. Sodium Nitrite	0.464 kg. 0.535 kg. 0.116 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:47/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Approved
	HO File :01/83/050/02121/AM08/	RLA File :03/95/040/00843/AM08/	Lic.No/Date:0310462804	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/22/2004/Ch.II dated 29.1.2008 and decided to approve this case as under:-

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Item of Export	Qty	Item of Import	Qty
Pigment Red 188 (C.I.No. 12467) (Acrolite Fast Carmine PBR)	1 kg.	1. Naphthol ASOL 2. 2,5 Dichloro Aniline 5- Carboxy Methyl Anthranilate 3. Sodium Nitrite	0.464 kg. 0.535 kg. 0.116 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:49/1/83-ALC1/2008

Party Name:PIDILITE INDUSTRIES
LIMITED

Meet No/Date:5/83-ALC1/2008
30.04.2008

Status:Case
Approved

HQ File :01/83/050/02123/AM08/

RLA File :03/95/040/00773/AM08/

Lic.No/Date:0310462805
27.02.2008

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/181/2003/Ch.III dated 27.6.2006 and decided to approve this case on repeat basis as under:-

133

Item of Export	Qty	Item of Import	Qty
Pigment Red 122	1 kg.	1. Dimethyl Succinylo Succinate 2. Dimethyl Formamide 3. Phosphorous Pentoxide	0.758 kg. 2.580 kg. 6.006 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

134	Case No.:53/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/02127/AM08/	RLA File :03/95/040/00830/AM08/	Lic.No/Date:0310462811 27.02.2008	Defer Date: 28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 28.5.2008.			

135	Case No.:66/1/83-ALC1/2008	Party Name:BODAL CHEMICALS LTD	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/02140/AM08/	RLA File :08/24/040/00268/AM08/	Lic.No/Date:0810070789 19.03.2008	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 28.5.2008.			

136	Case No.:67/1/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/02141/AM08/	RLA File :08/24/040/00279/AM08/	Lic.No/Date:0810070790 19.03.2008	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 28.5.2008.			

137	Case No.:12/5/83-ALC1/2008	Party Name:BAJAJ EXPORTS (INDIA)	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/00107/AM09/	RLA File :08/24/040/00004/AM09/	Lic.No/Date:0810071202 10.04.2008	Defer Date:28.05.2008

Decision :The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 28.5.2008.

138	Case No.:13/5/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/00108/AM09/	RLA File :08/24/040/00290/AM08/	Lic.No/Date:0810071224 11.04.2008	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 28.5.2008.			

139	Case No.:14/5/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/00109/AM09/	RLA File :08/24/040/00291/AM08/	Lic.No/Date:0810071225 11.04.2008	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 28.5.2008.			

140	Case No.:15/5/83-ALC1/2008	Party Name:PARSHWNATH INTERNATIONAL	Meet No/Date:5/83-ALC1/2008 30.04.2008	Status:Case Deferred
	HQ File :01/83/050/00110/AM09/	RLA File :08/24/040/00001/AM09/	Lic.No/Date:0810071239 15.04.2008	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 28.5.2008.			

Date:09.05.2008

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer